

for all citizens especially targeting unorganised workers to provide them comprehensive social security.

Collection of Cess for Labour Welfare Fund

739. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of the fact that although a large number of units are involved in extraction of iron ore, manganese ore and chrome ore, yet the collection of Cess under the iron ore, manganese ore and chrome ore mines Labour Welfare Fund is not that much adequate;

(b) if so, the details thereof;

(c) whether Government will come forward to strengthen the inspection mechanism so that under-collection can be eliminated completely; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) From the year 2016-17 onwards, the provision for collection of Cess under the Iron Ore, Manganese Ore, and Chrome Ore (IOMC) Labour Welfare Cess Act 1976, has been repealed after the introduction of the Finance Bill, 2016.

Unemployment rate

740. SHRI PARTAP SINGH BAJWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is a mechanism in place to ascertain the exact unemployment rate in the country;

(b) if so, the unemployment rate in the country in the last three years, State-wise; and

(c) the steps taken by Government to address the issue of unemployment in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) To ascertain employment and unemployment situation in the country, National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation conducts labour force surveys on employment and unemployment in the country. The last such survey by NSSO was conducted during 2011-12. In addition, Labour Bureau, Ministry of